Annexure 5

Name of the corporate debtor: Cox & Kings Limited; Date of commencement of Liquidation: 16th December 2021; List of Stakeholders as on: 16th February 2024 List of operational creditors (Government dues)

(Amount in ₹) Amount of Department Government Amount claimed Amount of Nature of claim under verification 1 AUT01 Income Tax Department 7-Feb-22 1,15,10,51,299 99,11,89,641 Statutory Authority NA 44.24% -15,98,61,658 Central Government -84,88,90,618 Statutory Authority State Government - NA 2 AUT02 GST Department - Maharashtra (Mumbai) 13-Jan-22 94.68.55.399 37.89% 9,79,64,781 -3 AUT03 Customs EPCG Monitoring Cell Central Government 19-Jan-22 81,62,545 81,62,545 Statutory Authority NA 0.36% -4 AUT04 GST Department - Karnataka NA Central Government 28-Jan-22 5,28,06,217 5,28,06,217 Statutory Authority -2.36% -_ 5 AUT06 GST Department - Rajasthan NA 0.44% State Government 2-Feb-22 99,66,045 99,66,045 Statutory Authority 6 AUT07 GST Department - Telangana (Hyderabad) NA 3,77,47,283 State Government 19-Jan-22 10,99,41,883 7,21,94,600 Statutory Authority 3.22% 7 AUT08 GST Department - West Bengal State Government 10-Mar-22 4.06.79.685 4,06,79,685 Statutory Authority -NA 1.82% 8 AUT09 Employee's State Insurance Corporation of India- Hyderabad State Government 4-Jan-22 65,120 65,120 Statutory Authority -NA 0.00% 45,28,799 Statutory Authority 27,50,720 9 AUT14 GST Department - Chandgarh State Government 29-Apr-22 72.79.519 NA 0.20% 10 AUT17 GST Department - Goa State Government 14-Jan-22 1,51,33,785 1,51,33,785 Statutory Authority NA 0.68% 11 AUT18 GST Department - Haryana 24.11.27.609 9,62,37,398 Statutory Authority - NA 4.30% 14.48.90.211 State Government 21-Jan-22 12 AUT24 GST Department - Puduccherry 04.03.2022 12,25,149 Statutory Authority NA State Government 39,31,390 0.05% 27,06,241 13 AUT27 GST Department - Tamil Nadu NA State Government 11-Jan-22 1,41,87,834 1,25,16,125 Statutory Authority -0.56% 16,71,709 14 AUT31 Employee's State Insurance Corporation of India- Mumbai State Government 19-Jan-22 6,677 Statutory Authority NA 0.00% 6,677 15 AUT32 Employee's State Insurance Corporation of India -Goa State Government 19-Jan-22 33,214 33,214 Statutory Authority NA 0.00% 16 AUT33 Employee's State Insurance Corporation of India-Pune State Government 19-Jan-22 57,444 57,444 Statutory Authority -NA 0.00% _ 17 AUT34 Employee's State Insurance Corporation of India-Kolhapur State Government 19-Jan-22 92,998 92,998 Statutory Authority NA 0.00% 5,070 Statutory Authority 46.200 18 AUT35 Employee's State Insurance Corporation of India-Ernakulam State Government 19-Jan-22 51 270 NA 0.00% 19 AUT36 Employee's State Insurance Corporation of India -Chennai State Government 19-Jan-22 87,270 87,270 Statutory Authority NA 0.00% 81,667 Statutory Authority 3,50,658 20 AUT37 Employee's State Insurance Corporation of India - Kolkata 19-Jan-22 4,32,325 -NA 0.00% State Government NA 21 AUT38 Income Tax Department - TDS Central Government 28-Jan-22 1,05,50,697 95,41,297 Statutory Authority 0.43% 10,09,400 22 AUT39 CGST & Central Excise - Mumbai State Government 25-Feb-22 8,81,14,49,823 7,68,75,713 Statutory Authority NA 3.43% 8,73,45,74,110 23 AUT40 Employees Provident Fund Organisation 41,926 Statutory Authority NA Central Government 29-Apr-22 41,926 0.00% Total 11,42,39,91,974 2,24,04,19,003 100.00% 8,73,45,74,110 44,89,98,861

Notes-

- 1. The claims of the stakeholders have been admitted or rejected in part or wholly rejected after verification of the proof of claims submitted and accepted as per the applicable regulations.
- 2. The proposed modifications in the existing List of Stakeholders are provisional, based on the additional information warranting such modifications, and are subject to the directions of the Adjudicating Authority as per applicable regulations.
- 3. The claims denominated in foreign currency have been valued in Indian Currency at the reference rate that was published by RBI on the date of commencement of liquidation i.e., 16th December 2021.
- 4. If the amount claimed is not precise due to contingency or any other reasons, the best estimate of the amount of claim has been made based on the available information.